

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

CP-54/14(1)/ND/2018

In the matter of :
Mamram Limited

....PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 22.3.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
(V.K. . Subburaj)
Hon'ble Member (Technical)

For the Petitioner : -
For the Respondent : -
For the Intervener :

ORDER

None appears for the petitioner. Further, perusal of the record of this Tribunal discloses that pursuant to the Order dated 16.2.2018 passed by this Tribunal, directions were required to be complied by the petitioner and an affidavit of compliance was also required to be filed. It is seen that no affidavit of compliance has been filed in compliance to the said order. However, one more chance is given to the petitioner to make his appearance and report the compliance of order dated 16.2.2018 passed by this Tribunal. The matter is posed for hearing on 19.4.2018. Non-appearance will result in dismissal on the said day.

List on 19.4.2018.

—Sd—

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.3.2018